

59

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORDER SHEET

COURT NO: II
DATED : Wednesday, 21st January, 2015
CASE NO: M.A./125/2012
ITEM NO: O.A./2328/2003
PRESENCE:
FOR APPLICANT(S) Adv. : Shri Ashish Kumar for Shri YOGESH SHARMA
FOR RESPONDENTS Adv. : Shri KRIPA SHANKAR PRASAD

Notes of the Registry	Orders of the Tribunal
	<p><u>M.A./125/2012</u></p> <p>The present MA is filed for seeking execution of the Order of this Tribunal dated 6.8.2004 passed in OA 2328/2003.</p> <p>In pursuance of the Order of this Tribunal dated 10.1.2015 passed in the present MA directing the applicant to make a representation and also directing the respondent to consider the same and pass appropriate orders thereon, learned counsel for the respondents has submitted that they have complied with the aforesaid Order of this Tribunal and passed the detailed order on the same and an affidavit to this effect has also been filed. The applicant's counsel has also admitted these facts. Hence, the present MA is disposed of. No further orders are necessary.</p> <p>However, the applicant is at liberty to question the order now passed by the respondents in accordance with law, if so advised.</p>


(Shekhar Agarwal)
Member (A)

/ravi/


(V. Ajay Kumar)
Member (J)